

Union Territory of Jammu & Kashmir  
OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT DEVELOPMENT  
COMMISSIONER/DISTRICT MAGISTRATE, DODA

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**The Registrar Judicial,  
Hon'ble National Green Tribunal,  
New Delhi.**

No: 1460-61/ARA

Dated: 07-05-2024

**Subject: Affidavit in the matter of O.A 178 of 2024 titled Increasing Pollution badly affecting water bodies in Bharderwah.**

R/Sir,

In compliance to the order dated 28-02-2024 passed by the Hon'ble National Green Tribunal, New Delhi in the above titled case, please find the report in the form of affidavit for the kind perusal of Hon'ble National Green Tribunal.

Yours faithfully,

Encl: 08 lvs

  
**Addl. District Dev. Commissioner  
Doda.**

**Copy to the: -**

1. The Deputy Commissioner, Doda for favour of information please.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH**  
**AT NEW DELHI**

O.A No. 178/2024

**Title of the case:-**

News Item titled "Increasing pollution badly affecting water bodies in Bhadarwah" appearing in Greater Kashmir dated 15.01.2024.

**IN THE MATTER OF:-**                      **I N D E X**

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Answering respondent  
Through Counsel

Place: Doda

Dated: 07-05-2024



(Parth Awasthi)  
Standing Counsel, J&K  
National Green Tribunal

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH**  
**AT NEW DELHI**

O.A No. 178/2024

**Title of the case:-**

News Item titled "Increasing pollution badly affecting water bodies in Bhadarwah" appearing in Greater Kashmir dated 15.01.2024

**IN THE MATTER OF:** - Affidavit on behalf of Sh Harvinder Singh (IAS), presently posted as District Magistrate, Doda.

**May it please your Lordships**

The answering respondent most respectfully submits as under;

1. That the case mentioned above was listed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi on 28.02.2024.
2. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 28.02.2024, passed directions to respondents. Operative part of the part is being reproduced as under: -

**"Para5. Hence, we implead the following as respondents in the matter:**

- i. Jammu & Kashmir Pollution Control Committee (J&KPCC) through its Member Secretary.**
- ii. Deputy Commissioner/District Magistrate, Doda**
- iii. Member Secretary, Central Pollution Control Board (CPCB).**

**Para10. Hence, we direct the District Magistrate, Doda to file the report in the form of his affidavit disclosing the time bound action plan to remediate the problem as also the water sample analysis report from different points of the water bodies/streams/river which are mentioned above."**

3. That immediately after the issuance of order mentioned supra, the deponent convened a meeting on 05.03.2024 and further vide Order no. 1265-73/ARA

  
Deputy Commissioner  
Doda

dated 07.03.2024 constituted a committee headed by the Additional Deputy Commissioner, Bhaderwah to submit a detailed report after assessment of factual situation. A copy of the order dated 07.03.2024 is enclosed and marked as **Annexure-I** for perusal of the Hon'ble Tribunal.

4. That in compliance to the order passed by the National Green Tribunal vide order dated 28-02-2024, water samples were collected from all six nallahs i.e Haloon Nallah, Puneja Nallah, Halina Nallah, Hanga Nallah, Neeru Nallah from different locations on 18-03-2024 which were analyzed by Jammu and Kashmir Pollution Control Committee (J&K PCC) Water Lab. As per the report furnished, all the samples were tested for 23 parameters and following are the observations: -
- i) All the samples of water collected from seven different locations were found to be satisfactory and within standard permissible limits except one sample collected from Puneja Nallah where Biological Oxygen Demand (BOD) has been reported as 5.8 mg/l against permissible limit of less than 3 mg/l.
  - ii) Further three out of seven samples (Puneja Nallah, Halina Nallah and Hanga Nallah) were reported to have slightly unpleasant odour.
5. That the aforementioned activity was again repeated and seven samples were again collected on 22-04-2024 from seven different locations on the same nallahs and were retested in the lab of J&K PCC. It is pertinent to mention that in this testing as well, all parameters of seven samples were found to be within permissible limits except for the sample of Puneja Nallah wherein Biological Oxygen Demand (BOD) of Puneja Nallah was reported as 6.3mg/l against permissible limit of less than 3mg/l.



Deputy Commissioner  
Doda

6. That in view of the above test reports, Since two problems came to fore work on short as well as long term action plan to mitigate these was started and following actions have been taken till now in this regard, which are as under:-

- i) To improve condition of Biological Oxygen Demand (BOD), fifty households responsible for discharging untreated sewage waste due to unconstructed septic tanks/soakage pits have been identified and served challans. Further the violators have been asked to submit affidavits specifying the time frame within which they shall construct their personal septic tanks/soakage pits. In the meantime, to improve BOD in the nallah, drainage pipes coming out of challaned households are being blocked with cement concrete at outlets.
- ii) The Public toilet which was constructed a long back on the bank of the Puneja Nallah has been closed for public as there was no feasibility to construct septic tanks/soakage pit there. Alternate community/public toilets with septic tanks/soakage pits have been constructed and made functional.
- iii) To cater to foul smell, solid waste disposal has been given top priority and Information Education and Communication (IEC) activities have been introduced on frequent basis to create awareness amongst the people regarding waste disposal. Special teams have been constituted to monitor door to door waste collection especially in localities located on the banks of these nallahs and on scientific disposal including segregation at source, recycling and vermicomposting at the material recovery facility.
- iv) CCTV's have been installed at important places in localities closed to these nallahs for monitoring waste collection and dumping by



Deputy Commissioner  
Doda

households and commercial establishments and accordingly fines are being levied upon them to bring out a change.

- v) At MRF facility Dranga established by Municipal Committee, Bhaderwah, all 20 beds of vermicomposting have been made fully operational after the Hon'ble National Green Tribunal order. Earlier only 8 vermicomposting beds were operational.

7. That it is humbly submitted that District Administration was simultaneously involved in fair and smooth conduct of elections to the Parliamentary Constituency 04-Udhampur, polling for which were held on 19-04-2024 and due to which various stakeholders required for making detailed action plan were pre-occupied. It is further submitted that, elections to various Parliamentary Constituencies of UT of J&K are underway and thus Model Code of Conduct will remain in force till 6<sup>th</sup> of June, 2024 and as such the deponent humbly prays for and seeks sufficient time, so that all stakeholders of the case could be consulted for preparation and submission of detailed action plan as mandated by the Hon'ble National Green Tribunal.

**IN THE PREMISES,**

Therefore, keeping in view of the above stated facts, it is respectfully prayed that the submissions made herein above and those to be urged at the time of hearing, the affidavit may kindly be considered and taken on record in the interest of justice.

Verification: -

  
Deputy Commissioner  
Doda

Verified today that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Certified that Sh. Smt. Harvinder Singh IAS age 32 yrs.  
who is identified by Sh. Amit Sharma (ARA-Section)  
Presented this affidavit before me today  
On....07th Day of.....May...2024 and  
administered oath to him/her who swore  
Solemnly affirmed to the contents of the  
Affidavit.

  
Naib Tehsildar  
Executive Magistrate 1<sup>st</sup> Class  
Doda  
07/05/24





UNION TERRITORY OF JAMMU AND KASHMIR

**OFFICE OF THE DEPUTY COMMISSIONER DODA**

**ORDER**

Sub: Constitution of committee to assess- regarding National Green Tribunal case titled Increasing Pollution badly affecting water bodies in Bhaderwah.

Whereas; a news item appeared in Greater Kashmir on 15-01-2024 entitled Increasing Pollution badly affecting water bodies in Bhaderwah; and

Whereas; National Green Tribunal taking Suo-moto cognizance of the same issued notice dated 28-02-2024 to a) Jammu and Kashmir Pollution Control Board through its Member Secretary and b) Deputy Commissioner/District Magistrate Doda; and

Whereas; National Green Tribunal in the mentioned matter supra passed an order on 28-02-2024, wherein; various directions have been passed, operative part of the order has been reproduced below:

- "10. Hence, we direct the District Magistrate, Doda to file the report in the form of his affidavit disclosing the time bound action plan to remediate the problem as also the water sample analysis report from different points of the water bodies/streams/river which are mentioned above.**
- 11. Let the report in the form of affidavit as directed above be filed within eight weeks by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.**
- 13. Hence, J&KPCC is directed to complete the action by following the due process within four weeks from the date of receipt of the report from the joint Committee and submit action taken report at least one week before the next date of hearing by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF."**

  
07/03

PCA

  
07/05/24

Assistant Rev. Attorney  
To Dy. Commissioner  
Doda

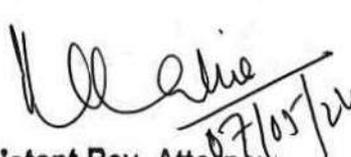
Whereas; a meeting of all the stakeholders was held on 06.03.2024 wherein; a committee comprising of following officials has been constituted under the Chairmanship of Additional Deputy Commissioner Bhaderwah. Details of the committee are as under: -

1. Additional Deputy Commissioner, Bhaderwah (Chairman)
2. Assistant Commissioner Panchayat Doda
3. Executive Engineer (PHE) Jal Shakti Division Bhaderwah
4. Executive Engineer (I&FC) Division Bhaderwah
5. Tehsildar Bhaderwah
6. Block Development Officer, Bhaderwah
7. Accounts Officer, Bhaderwah Development Authority
8. Executive Officer, Municipal Committee Bhaderwah
9. Divisional Officer Pollution Control committee, Doda

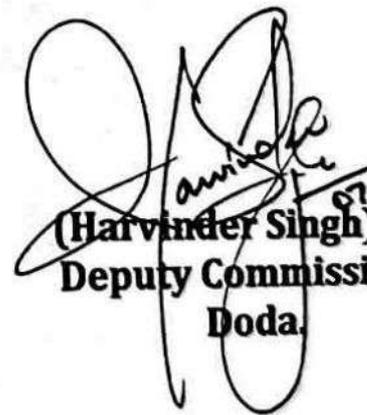
The committee so constituted shall assess the factual situation covering all the aspects and submit a detailed report in light of the order passed by the National Green Tribunal within two weeks positively.

No. 1265-73/ARA  
Dated: 07-03-2024

PCA

  
Assistant Rev. Attorney  
To Dy. Commissioner  
Doda

07/05/24

  
(Harvinder Singh), IAS  
Deputy Commissioner,  
Doda.

07/03/24